

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4812
ANSWERED ON:26.04.2010
CHECK ON UNSOLICITED CALLS
Gandhi Shri Feroze Varun

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government proposes to check unsolicited calls, SMS etc. in the country;
- (b) if so, the details thereof, and
- (c) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) to (c) Yes, Madam. For checking the unsolicited calls and SMS, Telecom Regulatory Authority of India had notified the Telecom Unsolicited Commercial Communications (UCC) Regulations, 2007 (4 of 2007) on 5th June 2007. Subsequently, the National Do Not Call Registry (NDNC) was established, which is primarily a national database containing list of telephone numbers of all such subscribers, who do not want to receive the UCC. Any subscriber can register/de-register his number in NDNC registry through his telecom service provider.

TRAI Regulations have also provisions for higher tariff for the telemarketers making UCC to the subscribers registered in the NDNC and also has a provision for financial disincentives for the service providers who contravene the provisions of UCC Regulations.

Further, in view of limited effectiveness of the present regulations and the fact that a large number of complaints are being received, TRAI is contemplating public consultation on the issue of Do Call Registry in place of NDNC for addressing the menace of Unsolicited Commercial Communication.